

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/s. FERMOS ENGINEERING PRIVATE LIMITED

Sr. No.	Particulars	Details
1.	Name of corporate debtor	M/S. FERMOS ENGINEERING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23/08/2010
3.	Authority under which corporate debtor is incorporated/ registered	ROC - Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U29100GJ2010PTC062075
5.	Address of the registered office and principal office (if any) of corporate debtor	At Post Bhamasara, Village Bhamasara, Dholka, Ahmedabad, Gujarat 382240
6.	Date of closure of Insolvency Resolution Process	18/02/2025
7.	Liquidation commencement date of corporate debtor	18/02/2025 (Order received on 19/02/2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Ankit Gadia Reg No.: IBBI/IPA-001/IP-P-02724/2024-2025/14426
9.	Address and e-mail of the liquidator, as registered with the Board	Address: B-601, Rajworld Residency, Palanpur Canal Road, Palanpur, Opp. Neelkanth Residency, Surat, Gujarat 395009 Email: caankitgadia@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 6001-02, Trade House, Near Rushabh Petrol Pump, Ring Road, Surat – 395002, Gujarat Email: rp.fepl@gmail.com
11.	Last date for submission of claims	20/03/2025

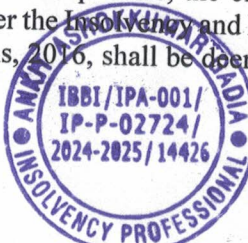
Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of the M/s. Fermos Engineering Private Limited on 18/02/2025. The stakeholders of M/s. Fermos Engineering Private Limited are hereby called upon to submit their claims with proof on or before 20/03/2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date : 22-02-2025
Place : Ahmedabad


Mr. Ankit Gadia
Liquidator in the matter of M/s. Fermos Engineering Pvt Ltd
REG.No: IBBI/IPA-001/IP-P-02724/2024-2025/14426
AFA No.: AA1/14426/01/300625/107233 valid till 30/06/2025